GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:122 ANSWERED ON:09.08.2011 HONOUR KILLINGS Dashmunsi Deepa ;Jagannath Dr. M.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of honour killings has been reported from various parts of the country;
- (b) if so, the total number of persons killed, cases solved/under-investigation, steps taken to solve pending cases and the action taken against the accused during each of the last three years and the current year, State-wise and gender-wise;
- (c) whether the Supreme Court has issued any directive to the Union and the State Governments in this regard; and
- (d) if so, the details thereof alongwith the concrete measures initiated by the Union Government to curb the violation of women's rights by the so called 'honour killings'?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.122 FOR 09.08.2011

- (a) & (b): Many instances of alleged honour killings have been reported. As honour killing is not classified as a separate crime and it is treated as murder, information in this regard is not maintained separately by National Crime Records Bureau (NCRB).
- (c) to (d): Hon'ble Supreme Court in its Judgment in Arumugam Servai versus State of Tamil Nadu (Criminal Appeal No. 958 of 2011) has directed that "we direct the administrative and police officials to take strong measures to prevent such atrocious acts. If any such incidents happen, apart from instituting criminal proceedings against those responsible for such atrocities, the State Government is directed to immediately suspend the District Magistrate/Collector and SSP/SPs of the district as well as other officials concerned and chargesheet them and proceed against them departmentally….."

Ministry of Home Affairs vide letter no. 24013/34/2011-SC/ST-W dated 20th April 2011 directed the State Governments to ensure strict compliance of Supreme Court directions.

Ministry of Home Affairs has also sent a detailed advisory dated 4th September, 2009 to all States/UT Governments wherein States have been directed, inter alia, to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures to curb the 'Violation of Women's Rights' by so called Honour Killings and to prevent forced marriage in some Northern States. A Group of Ministers (GoM) has also been constituted under the Chairmanship of Union Finance Minister to consider the issue of making a legal provision to deal with honour killings.